

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 110**

**IN THE MATTER OF:**  
**The Canara Bank Ltd.**

**CP (IB) No. 343/Chd/Pb/2022**

...Petitioner-Financial Creditor

**Versus**

**A.B Chemicals India Pvt. Ltd.**

... Respondent-Corporate Debtor

**Under Section: 7, IBC 2016**

**Order delivered on 16.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Nitin Grover, Advocate.

**For the Respondent** : Mr. Alok Jagga with Mr. A.P.S. Madaan,  
Advocates.

**ORDER**

Reply has been filed vide Diary No. 00353/3 dated 28.02.2024. The same is taken on record. A date is requested by the learned counsel for the petitioner-Financial Creditor for filing the rejoinder. Let the same be filed within one week with a copy in advance to the counsel opposite. Last opportunity is granted. Ld. Counsel for both the parties are directed to file short-written submissions at least one week before the next date of hearing by exchanging copies with each other.

List on 06.05.2024.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**